

Format of Affidavit

I ____ (Authorised Person), residing at _____(Address as per address proof) do solemnly affirm and declare as under:

2. That as per the directions of the Hon'ble Supreme Court of India vide Order dated 09.05.2022 and 17.05.2022 in Civil Appeal No. 4801 of 2018, the principal amount of Rs. ____ (total amount to be mentioned) deposited with CERC, in respect of RECs purchased, is to be refunded to ____ [name of purchasing entity] against furnishing of Bank Guarantee of the same value to CERC, in terms of the aforesaid orders of the Hon'ble Supreme Court.

3. That I have been duly authorised, by the Board Resolution of M/s ____ dated ____ (wherever applicable) for execution and submission of the Bank Guarantee of Rs. _____ towards refund of the amount of Rs. _____, as detailed below:

a) _____

b) _____

4. That the Bank Guarantee submitted herewith is in original and valid for two years and the same shall be extended from time to time and kept valid till the disposal of Civil Appeal No. 4801 of 2018 & batch matters, by the Hon'ble Supreme Court.

VERIFICATION

I, the aforesaid _____ do hereby affirm that the contents of this affidavit are true to the best of my knowledge and belief and that it conceals nothing and that no part of it is false.

DEPONENT